

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>17.12.2009</u></p> <p><u>CP 36/2009 (OA No. 567/2002)</u></p> <p>Mr. P.N. Jatti, Counsel for applicant. Mr. B.N. Sandu, Counsel for respondents.</p> <p>Heard learned counsel for the parties.</p> <p>Learned counsel for the applicant submits that the order of this Tribunal has been complied with and, therefore, he does not want to pursue this Contempt Petition.</p> <p>Accordingly, the present Contempt Petition has become infructuous and is dismissed. Notices issued to the respondents are hereby discharged.</p> <p><i>copy given to</i> No. 11398/1190 <i>18/12/09</i></p> <p>(B.L. KHATRI) MEMBER(A)</p> <p><i>S. M. Alam</i> (JUSTICE S.M.M. ALAM) MEMBER (J)</p> <p>AHQ</p>